

The Minister of Natural Resource (Shri K. D. Malaviya): (a) and (b). Yes, Sir

(c) The matter is under consideration of the Government.

Post-Institutional Training in Engineering

*569. **Dr. Satyawadi:** Will the Minister of Education be pleased to state:

(a) whether the selection of candidates for post-institutional practical training in Engineering and Industrial establishments has been completed for 645 senior and 227 junior stipends for 1955-56; and

(b) the pattern for selection of the Industrial establishments for training of those candidates?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Selections have been completed for the award of 569 senior and 208 junior stipends. For the rest selections are being made.

(b) The industrial establishments are selected on the basis of the nature and scope of training facilities available in them, their active interest in the training programme and the need for training in particular fields.

S.S.O.'s. Office, Calcutta

*575. **Shri V. P. Nayar:** Will the Minister of Defence be pleased to state:

(a) whether there has been a case of defalcation recently in the office of the S.S.O., Calcutta Fort Area;

(b) if so, the amount involved; and

(c) the nature of enquiries made?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) Rs. 79,506/12/2.

(c) A Court of Inquiry was held to investigate the loss. It is reported that the Officer involved has voluntarily confessed that he used the money for private purposes. Steps are now being taken to try the accused by Court Martial.

Self-loading Rifles

*576. **Sardar Iqbal Singh:** Will the Minister of Defence be pleased to state:

(a) whether Government have considered the question of introducing self-loading rifles in the Armed Forces recently; and

(b) if so, the decision taken thereon?

The Minister of Defence (Dr. Katju): (a) and (b). A proposal to introduce a self-loading rifle in the Armed Forces is under consideration.

Central Excise Staff

308. **Shri H. N. Mukerjee:** Will the Minister of Finance be pleased to state whether it is a fact that notices were served on certain employees of the Central Excise at the Shillong Collectorate calling on them to show cause why their services should not be terminated for failure to pass an examination in Hindi?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Notices were served in accordance with the departmental examination rules on fourteen employees as they failed to pass the departmental examination but on further examination all of them have been allowed a further chance to pass in Hindi.

अन्वमान और निकोबार द्वीप

३०६. श्री एम० एल० त्रिबेदी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्वमान और निकोबार द्वीपों के निकट, १९५२ से अब तक कितने विदेशी नाव अथवा जहाज अनधिकृत रूप से घूमते हुये पकड़े गये हैं ;

(ख) इन में से कितने जहाजों पर भारत सरकार ने कब्जा कर लिया तथा कितनों को वापिस कर दिया ;

(ग) भारतीय सीमा में इस प्रकार अनधिकृत रूप में घुस आने के क्या प्रयोजन थे ; और

(घ) भारत सरकार अथवा उनके अपने देशों की सरकारों ने उस अपराध के लिये उन के चालकों तथा दूसरे व्यक्तियों को क्या दण्ड दिये ?

गृह कार्य मंत्री (पंडित जी० बी० पन्त) :

(क) चार मोटर नावें और तीन छोटी नावें (सैम्पैन) ।

(ख) सब नावें सरकार द्वारा जब्त कर ली गईं ।

(ग) निश्चित रूप से प्रश्न का उत्तर नहीं दिया जा सकता लेकिन जाहिर है कि उनका उद्देश्य कीमती सीपों को गैर कानूनी तरीके से खोजना था ।

(घ) अन्दमान प्रशासन द्वारा बिना आज्ञा प्रवेश करने वाले विदेशियों को दी गई सजा का विवरण इस प्रकार है :—

१. एस० एम० ऐफ० ३३—
कप्तान और ११ मल्लाहों को
६ महीने की कड़ी कैद की
सजा ।
२. एस० एम० ऐफ० १३०—
मालिक और ८ मल्लाहों को
६ महीने की कड़ी सजा ।
३. हेनरी न० १/०४७०— कप्तान
और ३३ मल्लाहों को
६ महीने की कड़ी कैद की
सजा ।
४. एस० एम० ऐफ० ६३—
कप्तान और ६ मल्लाहों को
फिशरीज रेग्यूलेशन के अन्तर्गत
४ महीने की कड़ी सजा और
कप्तान तथा ६ मल्लाहों को
फारेनर्स एक्ट १९४६ के
अन्तर्गत १ साल की कड़ी
सजा दी गई जो दोनों साथ
साथ चलेंगी । उनकी
सरकारों द्वारा उनको दी
गई सजा के बारे में, हमें
मालूम नहीं है ।

Court Martials

310. { Sardar Hukam Singh;
Shri Bahadur Singh:

Will the Minister of Defence be pleased to state:

(a) the number of General and District Court Martials held against the Defence Services personnel during 1955;

(b) the crimes for which they were tried; and

(c) whether any particular crime, offence or misdemeanour has increased since partition

The Minister of Defence. (Dr. Katju)
(a) 48 and 67 respectively.

(b) Mainly for absence without leave, insubordination and other acts prejudicial to

good order and military discipline; and offences such as theft, fraud, misuse or misappropriation of Government property.

(c) No.

Displaced Persons in Armed Forces

311. { Sardar Hukam Singh;
Shri Bahadur Singh:

Will the Minister of Defence be pleased to state:

(a) what percentage of the Armed Forces personnel consists of displaced persons; and

(b) what is their number?

The Deputy Minister of Defence (Sardar Majithia): (a) It is not in the public interest to disclose the information on the floor of the House.

(b) This information is being collected and will be laid on the table of the House as soon as possible.

Secondary Education

312. { Sardar Hukam Singh;
Shri Bahadur Singh;
Shri M. L. Agrawal;
Shri Shree Narayan Das;
Shri Ram Dass;
Dr. Ram Subhag Singh:

Will the Minister of Education be pleased to state:

(a) the amount sanctioned by Government for the reconstruction of Secondary education State-wise during 1954 and 1955; and

(b) the amount actually used so far?

The Minister of Education and Natural Resources and Scientific Research: (Maulana Azad): (a) A statement showing the grants sanctioned during 1954-55 and 1955-56 is laid on the Table of the Sabha. [See Appendix III, annexure No. 72].

(b) The information is being collected from the States and will be furnished later.

राष्ट्रीय रसायनिक प्रयोगशाला, पूना

३१३. श्री अमर सिंह डामर : क्या प्राकृतिक संसाधन तथा वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय, राष्ट्रीय रसायनिक प्रयोगशाला, पूना, के संभारण पर प्रतिवर्ष कितना व्यय आता है;